

Date	Office Report	Orders
	<p>2-11-1995</p> <p>15. DA-2260/94</p> <p>Present :- None for the applicant, though called twice. Shri N.S. Mehta, Senior counsel through proxy counsel Shri V.K. Mehta counsel for the respondents 1 & 2. None for the other respondents 3 & 4</p> <p>No reply has been filed by the respondents 3 and 4. In case, no reply is filed by them within two weeks, the right to file reply will stand forfeited. Applicant has still not filed rejoinder. He is also directed to file rejoinder, if any, within two weeks, failing which the right to file rejoinder will stand forfeited.</p> <p>Call on 20.11.1995.</p> <p><i>JK</i></p> <p>(Smt. Lakshmi Swaminathan) (N.V. Krishnan) Member (J) Acting Chairman</p> <p>PS: The applicant appeared in person later on and submitted that he has been promoted to the grade of Section Officer and hence, he does not want to pursue the application and he seeks permission to withdraw the O.A.</p> <p>In the circumstances, permission is granted.</p> <p>The O.A. is dismissed as withdrawn.</p> <p><i>Lakshmi</i> <i>JK</i> (Smt. Lakshmi Swaminathan) (N.V. Krishnan) Member (J) Acting Chairman</p> <p>sk</p>	

In the Central Administrative Tribunal
Prinicipal Bench, New Delhi

O.A.No2260/94

(B)
New Delhi this the 2nd November, 1995.

Uday Pal Singh

Versus

Union of India & Others

PERMISSION TO WITHDRAW THE O.A.

Most respectfully I beg to submit as under:

- (a) That I have filed the above O.A. in the Principal Bench listed at Item No.15 in todays Cause List.
- (b) Since I have been promoted to the Grade Section Officer, my grievance has been redressed to a great extent.

In view of the above, I do not want to pursue this Application and seek permission of the Hon'ble Court to withdraw the above O.A.


(UDAY PAL SINGH)
Applicant in Person